

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 1**

ITEM No.106  
**CP(IB)/02(AHM)2022**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

HDFC Bank Ltd  
V/s  
John Energy Ltd

.....Applicant

.....Respondent

**Order delivered on: 16/11/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Jay Kansara, Ld. Adv. along with Ms. Aaksha  
Sajnani, Ld. Adv.  
For the Respondent : Mr. Navin Pahwa, Ld. Sr. Adv. along with Mr. Tirth  
Nayak, Ld. Adv.

**ORDER**

Heard Learned Counsel for the Financial Creditor and Learned Senior Counsel for the Corporate Debtor. Learned Senior Counsel for the Corporate Debtor brought to our notice that as per minutes of the meeting dated 14.06.2022, the Financial Creditor-HDFC is considering the improved OTS proposal which was submitted to the Bank on 22.06.2022.

Learned Counsel for the Financial Creditor submitted that he will check with the Bank if they are considering the second proposal. Hence, the matter stands adjourned to 30.11.2022.

-SD-  
**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-  
**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**

Rajeev